

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 04 OF 2019 &  
IA NO. 1805 OF 2018 & IA NO. 246 OF 2019**

**Dated: 25<sup>th</sup> March, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Chikkahalli Solar Power Project & Anr. .... Appellant(s)  
Versus  
Bangalore Electricity Supply Company Limited & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Prabhulinga Navadegi, Sr.Adv.  
Mr. Shubharanshu Padhi  
Mr. Ashish Yadav  
Mr. P. Kavin Prabhu

Counsel for the Respondent(s) : Mr. Nithin Saravanan  
Ms. Arunima Singh  
Ms. Priyadarshini for R-2

**ORDER**

Learned counsel for Appellants submits that the agreed tariff was Rs.8.40 per unit. However, the tariff now paid is Rs.4.36 per unit on the ground that the COD was beyond the scheduled date. The delay was due to time consumed for the purpose of conversion of land in terms of Karnataka Land Revenue Act which was accepted by the State Government as well as the Respondent distribution licensee; however, not accepted by the State Commission and on its own (suo moto) proceedings

fixed the above said tariff which is causing immense loss and financial burden to the generator. Therefore, they seek for interim direction for payment of tariff at the agreed PPA tariff of Rs.8.40 per unit.

Respondent licensee seeks short date to file objections/reply on main Appeal, so that the main Appeal could be disposed of on merits instead of hearing Interim Application. Time is granted. They may file the same on or before 1.4.2019 with advance copy to the other side, failing which it shall be taken as nil.

List the matter on **03.04.2019**.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*tpd/pk*